Memo No 70 -CS/2020

Dated 02/04/2020

To: 1.District Magistrate(All)

2. Commissioner, Kolkata Municipal Corporation

Ministry of Health and Family Welfare, Government of India vide No. Z.28015/42/2020-EMR, dated 1st April, 2020 and Ministry of Home Affairs Government of India vide No 40-1/2020-DM-I Dated 1st April 2020 has communicated the directions issued by the Hon'ble Supreme Court of India, in Writ Petitions No 468/2020 & 469/2020 for redressal of grievances of migrant labourers in different parts of the country;

In compliance of the directions issued of the Hon'ble Supreme Court of India in the aforesaid Writ Petitions, you are directed to take following action:

- 1. The migrant labourers in relief camps / shelter homes should be provided with adequate medical facilities along with food, clean water and sanitation facilities.
- 2. All relief camps/shelters must be visited by local health officials for regular medical checkup and health screening.
- 3. Counsellors and Community Group Leaders should visit the relief camps/shelter homes as and when required.
- 4. Officers from civil administration and police should maintain a regular contact with the people in camps/shelters.
- 5. Effective measures must be taken by the concerned authorities to check circulation of fake news.

A copy of the order of the Honble Supreme Court is enclosed for ready reference and necessary compliance. A report on action taken should be sent by 5 PM on 04/04/2020 to P.B. Salim (wbcmro3@gmail.com)

Chief Secretary

Copy forwarded for information and necessary action to-

- 1. Principal Secretary, Health and Family Welfare Department
- 2. DGP, West Bengal
- 3. Commissioner of Police, Kolkata

Chief Secretary